

1

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**

(Under Section 18(1) read with section 14 and 15 of the National Green Tribunal Act, 2010)

**Original Application No. 150 of 2025**

**IN THE MATTER OF:**

RANJAN KUMAR MITTERTRUSTEE OF SRI  
AUROBINDO SANJEEVANI TRUST  
AND THE FUTURE FOUNDATION SCHOOL

..... Applicant

-Versus-

West Bengal Pollution Control & Ors.

..... Respondents

**INDEX**

SL. No.	PARTICULARS	ANNEXURE	PAGE
1.	Synopsis		2-3
2.	List of Dates		4
3.	Original Application		5-24
4.	Verification		25
5.	Affidavit		26
6.	Trust Deeds of Sri Aurobindo Sanjeevani Trust and the Future Foundation School Trust and documents relating to the authorization of the applicant are collectively annexed herewith.	"P-1"	27-31
7.	Several communications dated March 17, 2025, May 02, 2025 and May 06, 2025 to the respondent authorities are collectively annexed herewith.	"P-2"	32-40
8.	Colour photographs of the pollution being caused by the unit are collectively annexed herewith.	"P-3"	41-45
9.	Vakalatnama		46-47

Place: Kolkata

Date: 04.08.2025

By the applicant through

*Indra deep Ghosh*  
Advocate for the Applicant  
High Court, Calcutta

2

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**

(Under section 18 read with section 14 and 15 of the  
National Green Tribunal Act 2010)

Original Application No. \_\_\_\_\_ of 2025

IN THE MATTER OF:

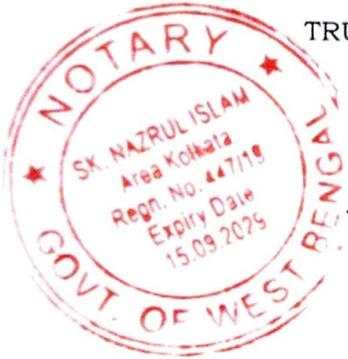
RANJAN KUMAR MITTER TRUSTEE OF SRI AUROBINDO  
SANJEEVANI TRUST AND THE FUTURE FOUNDATION SCHOOL  
TRUST.

... APPLICANT

VERSUS

WEST BENGAL POLLUTION CONTROL BOARD AND OTHERS

.. RESPONDENTS

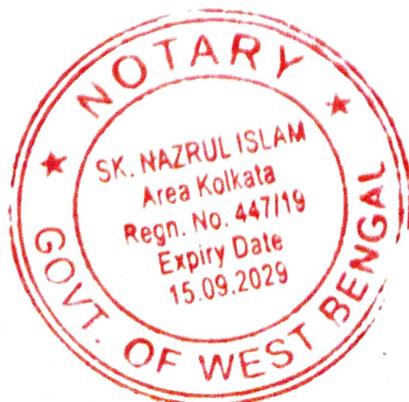


SYNOPSIS

The instant proceeding has been filed in order to demonstrate before this Learned Tribunal the gross inaction and/or non-action and/or failure and/or neglect on the part of the West Bengal Pollution Control Board in taking any steps to investigate with regard to the information/ complaint made against one Alim Molla,

3

managing/ running/ operating leather factory/factories at Majlish Pukur, Dhap Dhapi, South 24 Parganas, West Bengal, Pin- 743387 for committing illegal activities leading to release of air pollutants in the environment as also serious health hazards in the area and thereafter ~~is~~ not initiating any rectificatory steps to **prevent** the situation. The leather factory/factories at Majlish Pukur, Dhap Dhapi, South 24 Parganas is located just beside Aumorto, an initiative of the said Sri Aurobindo Institute of Culture, offers secure, high-comfort and healthy senior living facilities in Uttarbhag, near Baruipur and also the Future Foundation School Sports Ground. The illegal, wrongful and environmentally hazardous activities carried out by the said leather factory has been posing major problems in the form of health hazards, uncomfortable living, unbearable pungent odour and serious health issues for the inmates of Aumorto as also other local people of the area. Despite the West Bengal Pollution Control Board having received repeated letters with regard to the aforesaid, no actions have till date been taken. Hence, this application.







5

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**

(Under section 18 read with section 14 and 15 of the National Green Tribunal Act 2010)

Original Application No. \_\_\_\_\_ of 2025

IN THE MATTER OF:

RANJAN KUMAR MITTER, son of Late Rathindra Kumar Mitter, residing at 3 Regent Park, Kolkata-700040 and Trustee of SRI AUROBINDO SANJEEVANI TRUST and THE FUTURE FOUNDATION SCHOOL TRUST having respective office at 110 Satindrapalli, Garia, Kolkata- 700084 and Authorized representative of Ranjan Kumar Mitter, Mr. Satya Prakash Mishra resident of 2, Mayurbhanj Road, Canna House, Kolkata- 700023.

Email- [ghoshindradeep506@gmail.com](mailto:ghoshindradeep506@gmail.com)

..... APPLICANT

A N D

1. West Bengal Pollution Control Board, represented by its Member Secretary having its office at Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata-700 106.

Email- [ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)

2. District Magistrate, South 24 Parganas, New Administrative Building, Alipore, Kolkata- 700027.

Email- [dm-ali@nic.in](mailto:dm-ali@nic.in)

6

3. Superintendent of Police, South 24 Parganas, Alipore Police Line, Alipore, Kolkata- 700027.

Email- [sps24pgs@gmail.com](mailto:sps24pgs@gmail.com)

4. Inspector In Charge, Baruipur Police Station, South 24 Parganas, Baruipore Kulip Road, Beharapara, Pin- 700144.

Email- [baruipurps@gmail.com](mailto:baruipurps@gmail.com)

5. Alim Molla, managing/ running/ operating leather factory/factories at Majlish Pukur, Dhap Dhapi, South 24 Parganas, West Bengal, Pin- 743387.

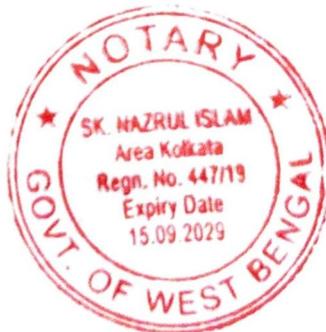
Email- Not Known

..... RESPONDENTS

To,

The Hon'ble Chairperson and his Companion Member of the said Hon'ble Tribunal.

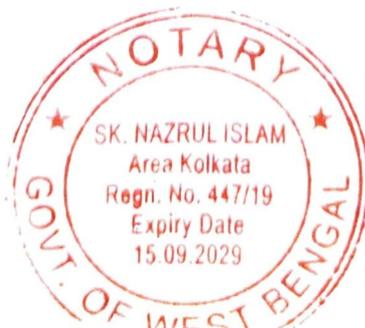
The Humble petition on behalf of the applicants above named



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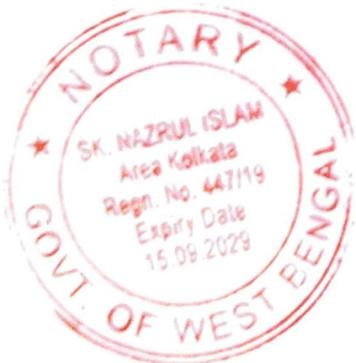
Most Respectfully Sheweth:

1. The address of the applicant is given above for service of notice of this application.
2. The addresses of the respondents are given above for service of notices of this application.
3. The instant application under section 18 read with sections 14 and 15 of the National Green Tribunal Act, 2010 [hereinafter referred to as 'the NGT Act'], has been filed against gross pollution and environmental damage being caused due to operation of industrial unit/ units situated adjacent to Aumorto and the Future Foundation School ground by one Alim Molla, at Majlish Pukur, Dhap Dhapi, South 24 Parganas, West Bengal, Pin- 743387 (hereinafter referred to as the 'said unit').
4. The instant application involves a substantial question relating to environment and includes issues relating to enforcement of legal / constitutional right of the applicant.



The same arises out of the implementation of, inter alia, the Environment Protection Act, 1986.

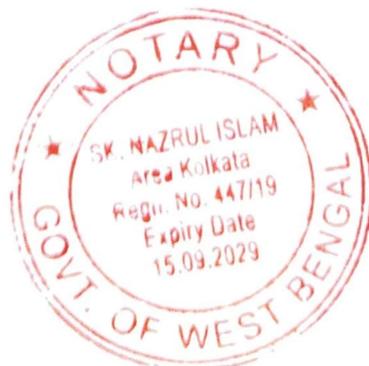
5. Though the exact nature of work carried on at the said unit is unknown yet it appears that the said unit is engaged in works relating to leather.
6. The applicant is one of the Trustees of the Sri Aurobindo Sanjeevani Trust as well as the Future Foundation School Trust. He has been duly authorized by the other Trustees of both the Trusts to file the instant proceeding. In this connection the Trust Deeds of Sri Aurobindo Sanjeevani Trust and the Future Foundation School Trust and documents relating to the authorization of the applicant are annexed hereto and marked as Annexure 'P-1'.
7. Sri Aurobindo Sanjeevani Trust is an organization which has been working in the areas of education, research and culture in and around Kolkata for the last 40 years. Aumorto is an initiative of the Sri Aurobindo Sanjeevani Trust and it offers secure, high-comfort and healthy senior living facilities in Uttarbhag, Mouza- Ramnagar, near Baruipur, away from the hustle bustle of the city of Kolkata. In other words, it is a



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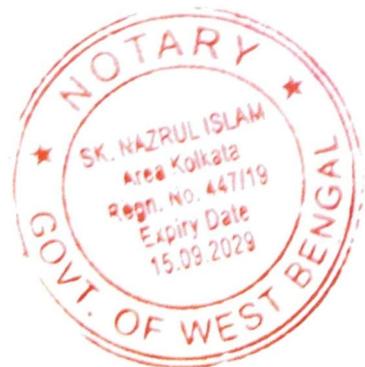
community for retired and elderly members living in perfect harmony with nature.

8. However, since the last one and half years, the residents of Aumorto have been facing major problems in the form of health hazards, uncomfortable living, unbearable pungent odour and serious health issues inflicted by the illegal, wrongful and environmentally hazardous activities carried out in three unnamed (assumed) leather factory/factories (Dhapdhapi 2 Panchayat) that have been opened in the vicinity of Aumorto.
9. The said leather factories are industrial plants within the meaning of the Air (Prevention and Control of Pollution) Act, 1981 which are being used for industrial/ trade purposes and are emitting air pollutants into the atmosphere. Upon enquiry it has recently been learnt that one Alim Molla has been managing/ running/ operating the leather factory/factories at Majlish Pukur, Dhap Dhapi, South 24 Parganas, West Bengal, Pin- 743387.



10. It is stated that the activities carried out in the said unnamed leather factories is leading to release of air pollutants in the atmosphere in such concentration which is injurious to human beings, living creatures, plants, environment etc. apart from causing obnoxious odour which is degrading the quality of life in Aumorto as well as in the surrounding locality. This is also having a serious negative impact on about 70 senior residents (some of them being 93 years old) living at Aumorto. The organization has been receiving several complaints and concerns from its residents, visitors, administrative staff and support staff.

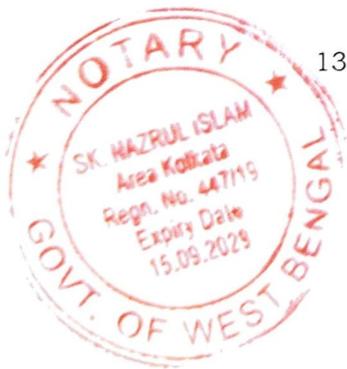
11. The Future Foundation School is a division of the Future Foundation School Trust. The same has introduced the Future Foundation School Sports Ground at Uttarbhag, Mouza- Ramnagar, Baruipur. The sports ground is equipped with infrastructures such as a Basketball Court, a Football Field, a Badminton Court, Athletic Field, Swimming facilities and many more. The students perform various activities under professional coaches. The venue has proper security and medical services. The Annual Sports event is conducted yearly at the Sports Ground, with events such as track and



field, sprints, relays, hurdles and many more such events. 400 students visit the Sports Ground on a weekly basis. 850 students visit the same every year from different parts of West Bengal and the North Eastern states under the regional fixture of the Council of the Indian School Certificate Examinations. 60 under-privileged students also visit the Sports Ground to study regularly from places like Khutiberia, Himchi, Dumdoma etc.

12. All the aforesaid students, their parents, staffs and teachers of the organization also have been facing major problems in the form of health hazards, uncomfortable living, unbearable pungent odour and serious health issues inflicted by the illegal, wrongful and environmentally hazardous activities carried out in the aforesaid three unnamed (assumed) leather factory/factories.

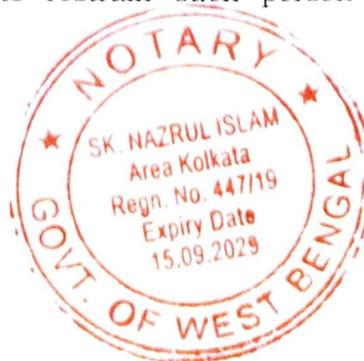
13. The units have been established and are operating without obtaining any form of consent from the State Pollution Control Board. Moreover, these assumed leather factories do not comply to any pollution control norms and do not even use any sort of pollution control equipment. The units



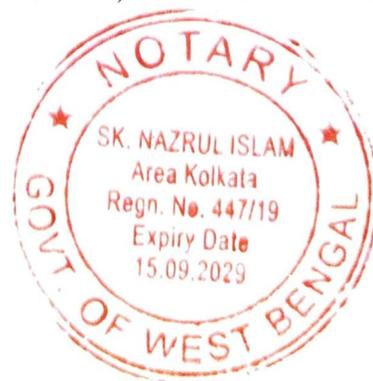
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discharge/ cause/ permit to be discharged emission of air pollutants in excess of the standards laid down by the State Board. The released dust/unknown chemical particles are impacting the health of the residents, staffs and local people living in this area along with guests and visitors occasionally visiting Aumorto. The air quality has deteriorated significantly posing severe health issues that cannot be ignore anymore.

14. It is humbly submitted that the respondent no. 1 is the nodal agency responsible for prevention, control and abatement of air pollution. The Air (Prevention and Control of Pollution) Act, 1981 vests several powers on the Board including the power to inspect any control equipment, industrial plant or manufacturing process and to give, by order, such directions to such persons as it may consider necessary to take steps for the prevention, control or abatement of air pollution. The Statute also empowers the Board to apply to Courts of law where it is apprehended that emission of any air pollutant, in excess of the standards laid down by the State Board, is likely to occur by reason of any person operating an industrial plant or otherwise, so as to restrain such person from emitting such air pollutant.

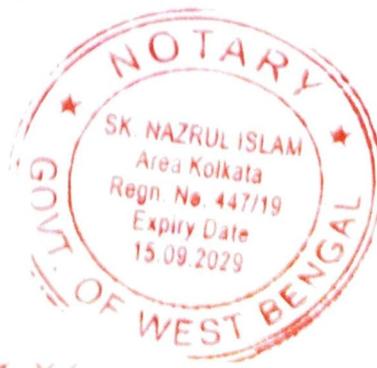


15. In view of the aforesaid, one Rajib Kundu and the authorized signatory of the applicant addressed several communications dated March 17, 2025, May 02, 2025 and May 06, 2025 to the respondent authorities, copies of which are annexed hereto and marked as Annexure 'P-2'.
16. However, no steps have been taken by the West Bengal Pollution Control Board as a result of which the applicants are suffering immensely.
17. The impugned industrial unit is flamboyantly flouting environmental norms in broad daylight. Some Colour photographs of the pollution being caused by the unit are annexed herewith and collectively marked as Annexure 'P-3'.
18. No attempts have been taken by the West Bengal Pollution Control Board to stop the menace of air pollution and noise pollution by the said unit which shows how environmental norms have been made a hoax, especially at the instance of West Bengal Pollution Control Board, and can be flouted easily.

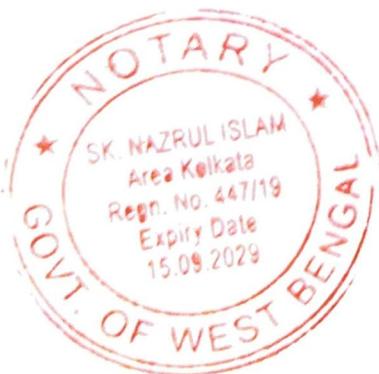


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19. Curiously and alarmingly, the West Bengal Pollution Control Board turned blind eyes towards such unabated and uncontrolled pollution for reasons best known to it.
20. The applicant states that emissions released from industrial activities ought to be treated before releasing into the air. There should be an initiative towards ensuring minimal damage to the environment due to any kind of industrial activity. In the present case, it is evident that the respondent no. 5 has no interest in stopping pollution nor does it bother for any orders by any authority which is evident from the fact that the unit is releasing toxic smoke openly in broad daylight.
21. The applicant states that it is obligatory on part of the respondent no. 5 to ensure that it does not pollute the air.
22. The applicant states that a simple inspection of the units will reveal how the units are indulged in grossly polluting the air flamboyantly without any regard for the state policy on environment.

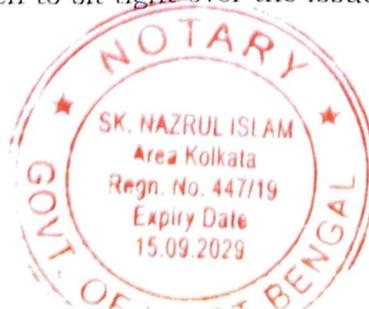


23. The applicant states that the said units do not have any pollution abatement systems as a result of which the units are hazardously polluting the environment and causing health hazards to the residents of Aumorto as also to several other residents in vicinity thereof making them prone to numerous types of deadly diseases.
24. The applicant states that large scale non-compliance of environmental norms is continuing which has been resulting in irreversible damage to the environment.
25. The West Bengal Pollution Control Board, which is entrusted with the duty to prevent damage to the environment, monitor and take actions where they find any breach of law, has been sitting tight in the matter despite having receiving repeated complaints / information.
26. The West Bengal Pollution Control Board ought to have been active in stopping such gross violation of the environmental norms and laws. It can hardly be disputed that environmental pollution is a huge threat to man's physical surroundings, his



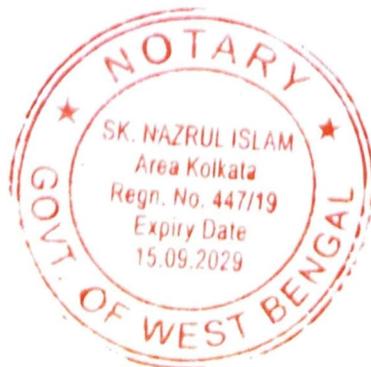
health and those of other living species. The menace of manmade air pollution in a man's physical surrounding violates his right to life under Article 21 of the Constitution of India. The Hon'ble Supreme Court of India has extended the dimension of Article 21 of the Constitution of India by declaring the right to a decent and clean environment as a Fundamental Right. The framers of the Constitution even prescribed duty upon the citizens to make every effort to keep the environment clean and to protect its forests, rivers, water-bodies, and to have compassion for the living creatures.

27. The applicant humbly submits that appropriate directions of varied dimensions and of serious consequences in accordance with the law are required to be passed by this Hon'ble Tribunal to protect the environment around the said units and such other or further orders to penalize the polluter.
28. It is submitted that the conduct of the respondent authorities contrary to every environmental legislation and principles of environmental protection. In spite of having knowledge about the damage being done to the environment, the authorities have chosen to sit tight over the issue for reasons best known



to them. It is submitted that the rampant release of toxic smoke in the air is causing huge damage to the environment. It is submitted that the respondent authorities have turned a blind eye to the pollution and environmental damage caused by the said unit.

29. The applicant submits that despite specific complaints, no stern actions have been taken by the Respondent Authorities and said the unit is still operating in gross violation of the environmental norms. The respondent authorities and especially the respondent no. 1, have miserably failed in performance of their duties.
30. In view of the aforesaid and having felt that it is necessary to protect the environment in and around Aumorto and the Future Foundation School Sports Ground, which is getting devastated as a result of actions of the respondent no. 5 and the inaction of the respondent authorities, especially the respondent no. 1, the Applicant begs to move the present application on the following amongst other grounds :

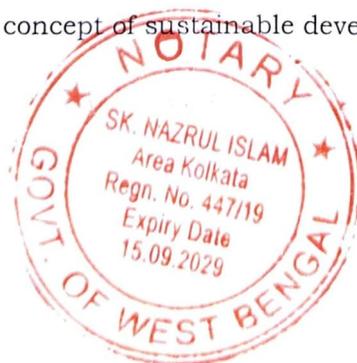


**GROUND**

- A. For that the respondent authorities have miserably failed to perform their duties as per the statute by allowing the impugned industrial unit to operate and continue to pollute the environment in the manner as aforesaid.
- B. For that the Applicant has enough evidence to prove the devastation of the environment caused by the said unit of the respondent no. 5.
- C. For that the applicant has drawn the attention of the concerned authority viz. the West Bengal Pollution Control Board to the aforesaid environmental violations by its communications dated March 17, 2025, May 02, 2025 and May 06, 2025 which have been annexed hereto as Annexure 'P-2'.
- D. For that West Bengal Pollution Control Board ought to have taken stern actions in accordance with law so as to prevent the environmental damage that is being caused by the illegal actions of the respondent no. 5 in the said unit causing health hazard and inconvenience as aforesaid.



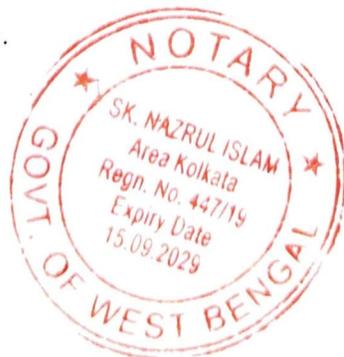
- E. For that the respondent authorities have neglected to take any steps against the respondent no. 5 and the said units.
- F. For that the respondent authorities have a duty under the law to protect the environment and take steps against violators of environmental norms and laws.
- G. For that the inaction of the respondent authorities to perform their duties has resulted in the present predicament and violation of several environmental laws.
- H. For that the respondent authorities ought to have taken stern lawful steps against the respondent no. 5 being the polluter to prevent the ecology in vicinity of the said units from devastation.
- I. For that the respondent authorities ought to have been more vigilant in monitoring the pollution caused by industrial units in the concerned area instead of sitting tight even after receiving information of violations.
- J. For that the inaction on the part of the respondents is violative of several environmental laws. It is also against the concept of sustainable development.



- K. For that the approach of the respondent authorities of not moving even an inch without any stricture from this Hon'ble Tribunal must be countermand.
- L. For that section 18 (1) read with section 14 & 15 of the National Green Tribunal Act, 2010, the Hon'ble Tribunal has ample jurisdiction to adjudicate this matter.
- M. For that under section 18(2) of the National Green Tribunal Act, 2010, your applicant is competent to file this application before the Hon'ble Tribunal.

**LIMITATION:**

The applicant declares that as per the National Green Tribunal Act 2010 this application is well within the prescribed time. Moreover the inaction and/or omission on the part of the respondent authorities in taking any action against the illegal action on the part of the respondent no. 5 has given rise to a continuous cause of action against the respondents.

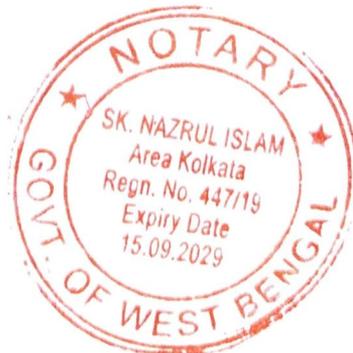


**INTERIM RELIEF:**

Pending disposal of the instant application, the applicant prays that this Hon'ble Tribunal be pleased to:

A. Direct the West Bengal Pollution Control Board to carry out an inspection at the unit of the Respondent no. 5 and submit a report before this Hon'ble Tribunal;

B. Direct the respondent no. 5 to immediately stop all industrial activities at site till the respondent no. 5 installs Air Pollution Control Device (APCD) having a continuous online monitoring system connected with the web server of West Bengal Pollution Control Board, or other Pollution control devices or takes such actions as may be deemed fit and proper by this Hon'ble Tribunal or other statutory authorities and till the respondent no. 5 obtains valid statutory licenses including CTE, CTO etc.;



C. And pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary upon considering the facts and circumstances of the case.

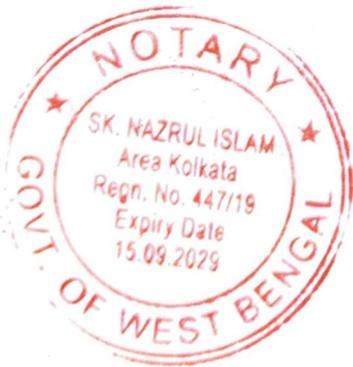
**PRAYER**

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

A. Admit the application and issue notice upon the respondents;

B. Direct the West Bengal Pollution Control Board to immediately cause inspection of industrial units situated adjacent to Aumorto and the Future Foundation School Sports ground run/ operated by Alim Molla, at Majlish Pukur, Dhap Dhapi, South 24 Parganas, West Bengal, Pin- 743387 and submit a report in the form of an Affidavit before this Hon'ble Tribunal;

C. Direct the West Bengal Pollution Control Board to issue directions upon the Respondent no. 5 herein to operate its unit only after the respondent no. 5 installs Air Pollution Control Device (APCD) having a continuous



online monitoring system connected with the web server of West Bengal Pollution Control Board, other Pollution control devices and takes such actions as may be deemed fit and proper by this Hon'ble Tribunal and other statutory authorities and after the respondent no. 5 obtains valid statutory licenses including CTE, CTO etc.;

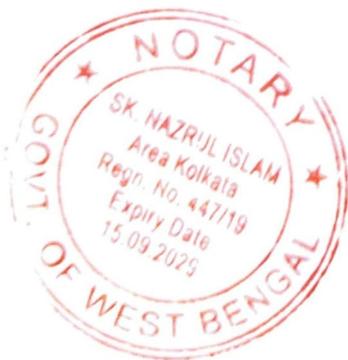
D. Direct the West Bengal Pollution Control Board to ensure that the units operated by the Respondent no. 5 does not pollute the environment;

E. Direct the Respondent No. 5 to take remedial measures for reversing the damage already caused to the environment by it;

F. Direction to impose exemplary penalty upon polluter being the Respondent no. 5 herein in consonance with the concept of "Polluter pays Principal" for causing massive air pollution;

G. And pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary upon considering the facts and circumstances of the case.

H. Costs of and/or incidental to this application;



24

I. Pass any other order as the Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case.

✓ Satya Prakash Mishra

Applicant

By the applicant through

*Indrajit Chakrabarti*

Advocate for Applicant  
High Court, Calcutta

A1731/2025

Place : Kolkata

Date : 04.08.2025



25

### VERIFICATION

I, Satya Prakash Mishra, being the authorised representative of the applicant, Ranjan Mitra, Trustee of SRI AUROBINDO SANJEEVANI TRUST and also as the Trustee of THE FUTURE FOUNDATION SCHOOL TRUST as also being the authorised signatory of SRI AUROBINDO SANJEEVANI TRUST and THE FUTURE FOUNDATION SCHOOL TRUST (authorized vide their respective resolutions both dated July 25, 2025), do hereby verify on this 4<sup>th</sup> day of August, 2025, that the facts stated herein above are true and correct to my information and no part of its are false and nothing material has been concealed therefrom.

Verified at Kolkata on the 4<sup>th</sup> day of August, 2025.

Satya Prakash Mishra

Deponent

Identified by me

Indradeep Ghosh.  
Advocate



S.L. No. 64



**AFFIDAVIT**

I, Satya Prakash Mishra, son of Bachcha Lal Mishra, aged about 21 years, by faith-Hindu, by occupation- service and residing at 2 Mayurbhanj Road, Canna House, Kolkata-700023 do hereby solemnly affirm and state as follows :-

1. I am the authorised representative of the applicant, Ranjan Mitra, Trustee of SRI AUROBINDO SANJEEVANI TRUST and also as the Trustee of THE FUTURE FOUNDATION SCHOOL TRUST being duly authorised by a letter of authority dated 25.07.2025 and power of attorney issued by the applicant in my favour. Additionally, I am also the authorised signatory of SRI AUROBINDO SANJEEVANI TRUST and THE FUTURE FOUNDATION SCHOOL TRUST duly authorised by their respective resolutions both dated July 25, 2025. I am well conversant with the fact and circumstances of the case and I am competent to sign and swear this affidavit on behalf of the applicant.

2. That I have read and understood the contents of the accompanying application and say that the facts stated above are true and correct as per my personal knowledge and also knowledge derived from records and as per legal advice received by me are true to the best of my knowledge and belief.

3. That the annexures annexed with the Application are true copies of their respective originals.

Satya Prakash Mishra.  
DEPONENT

Prepared in my office

Indradeep Ahluwalia  
Advocate

DEPONENT

Identified by me

Indradeep Ahluwalia  
Advocate

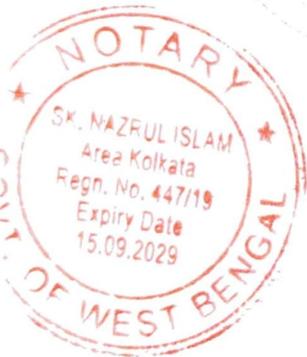
Solemnly Affirmed and  
Declared before me on the  
Identification of the Advocat

SK  
Notary

11/03/2017

SK, Nazrul Islam  
Notary, Govt. of WB  
Govt. No. 447/19  
City Civil Court, Calcutta

04 AUG 2025



27

Ambarro - (p-1)



भारत सरकार  
GOVERNMENT OF INDIA



Satya Prakash Mishra

DOB: 15/11/1974

MALE



3925 5143 0973

**MERA AADHAAR, MERI PEHCHAN**



भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

**Address**

S/O Bachcha Lal Mishra, 2., Mayurbhanj  
Road, Canna House, Khidirpore S.O,  
Kolkata,  
West Bengal - 700023

3925 5143 0973

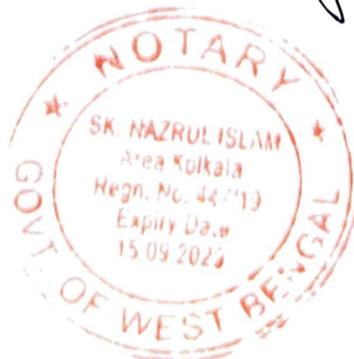


1947  
1800 300 1947

help@uidai.gov.in

www  
www.uidai.gov.in

P.O. Box No. 1947,  
Bengaluru-560 001



भारत सरकार  
GOVERNMENT OF INDIA

Ranjan Kumar Mitter

DOB: 22/10/1958  
MALE

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আমার আধার, আমার পরিচয়



NOTARY

SK. NAZRUL ISLAM  
Area Kolkata  
Reg. No. 447/19  
Expiry Date  
15.09.2029

NOTARY  
WEST BENGAL

## The Future Foundation School Trust

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE TRUSTEES OF THE FUTURE FOUNDATION SCHOOL TRUST HELD ON JULY 25, 2025, FRIDAY AT 3, REGENT PARK , KOLKATA-700 040.**

**“RESOLVED THAT** the Trust namely The Future Foundation School Trust has decided to authorize, Shri Ranjan Kr Mitter, authorized Signatory of the Trust and as such do hereby authorize him to initiate, institute, defend proceedings on behalf of the Trust and to also appoint and constitute attorney and delegate his powers to Satya Prakash Mishra and to also sign and affirm appeals, petitions, applications, affidavits, vakalatnama etc to be filed on behalf of the Trust before the Hon’ble National Green Tribunal, Eastern Zone Bench at Kolkata.

The acts done and documents executed/ affirmed by him shall be binding on the Trust, until the same is withdrawn by giving written notice thereof.”

**“RESOLVED FURTHER THAT**, Shri Ranjan Kr Mitter, Authorised Signatory or his authorized representative is duly authorized to appoint, remove and change lawyers, law firms, consultants and required professionals for the proper management of such case/matter if required.”

**“RESOLVED FURTHER THAT**, a copy of the instant Minutes of Meeting duly certified as true by Trustees/ Authorised Signatory of the Trust shall be submitted to the necessary authorities.”

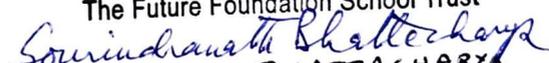
Specimen Signature of Authorised Signatory:

  
Shri Ranjan Kr Mitter

**For The Future Foundation School Trust**

The Future Foundation School Trust

Name:

  
SOURINDRANATH BHATTACHARYA

Designation: Trustee

Authorised Signatory

The Future Foundation School Trust

Name:

RANJAN K. MITTER 

Designation: Trustee

Authorised Signatory

**The Future Foundation School Trust**

  
Authorised Signatory

PRATIP KAR, TRUSTEE



30

# Sri Aurobindo Sanjeevani Trust

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE TRUSTEES OF SRI AUROBINDO SANJEEVANI TRUST HELD ON JULY 25, 2025, FRIDAY AT 3, REGENT PARK , KOLKATA-700 040.**

**“RESOLVED THAT** the Trust namely Sri Aurobindo Sanjeevani Trust has decided to authorize, Shri Ranjan Kr Mitter, Trustee of the Trust and as such do hereby authorize him to initiate, institute, defend proceedings on behalf of the Trust and to also appoint and constitute attorney and delegate his powers to Satya Prakash Mishra and to also sign and affirm appeals, petitions, applications, affidavits, vakalatnama etc to be filed on behalf of the Trust before the Hon’ble National Green Tribunal, Eastern Zone Bench at Kolkata.

The acts done and documents executed/ affirmed by him shall be binding on the Trust, until the same is withdrawn by giving written notice thereof.”

**“RESOLVED FURTHER THAT,** Shri Ranjan Kr Mitter, Trustee or his authorized representative is duly authorized to appoint, remove and change lawyers, law firms, consultants and required professionals for the proper management of such case/matter if required.”

**“RESOLVED FURTHER THAT,** a copy of the instant Minutes of Meeting duly certified as true by Trustees / Authorised Signatory of the Trust shall be submitted to the necessary authorities.”

Specimen Signature of Authorised Signatory:

Shri Ranjan Kr Mitter

**For Sri Aurobindo Sanjeevani Trust**  
Sri Aurobindo Sanjeevani Trust

Name: RANJAN MITTER Authorised Signatory

Designation: Trustee

Sri Aurobindo Sanjeevani Trust

Name: ARUN KUMAR GUHA Authorised Signatory  
Designation: Trustee

**Sri Aurobindo Sanjeevani Trust**

PRATIP KAR TRUSTEE  
Authorised Signatory

*Ranjan Kr. Mitter*

31

3, Regent Park  
Kolkata – 700040  
M: 9831040697

Date: 25 July 2025

**Letter of Authority**

I, Ranjan Kumar Mitter, one of the Trustees of Sri Aurobindo Sanjeevani Trust and the Future Foundation School Trust, by the powers vested in me by the Resolutions passed in the meetings dated July 25, 2025 of the Trusts, do hereby authorize Mr. Satya Prakash Mishra to act on behalf of me and the aforesaid two Trusts.

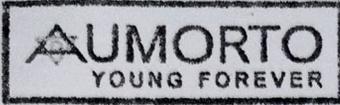
Mr. Satya Prakash Mishra is hereby authorized to:

1. To file petitions/applications/ affidavits, etc. on behalf of myself i.e. Ranjan Kumar Mitter as well as Sri Aurobindo Sanjeevani Trust and the Future Foundation School Trust before the Hon'ble National Green Tribunal and other Courts of law relating to the issue of environmental pollution caused near and at Aumorto and the Future Foundation School Sports Ground due to operation of certain leather factory/factories and for that purpose to sign, affirm, or declare applications, complaints, statements of defence, petitions, affidavits and other papers as may be required to be done.
2. To lodge necessary complaint with jurisdictional police and other statutory authorities with respect to the environmental pollution caused near and at Aumorto and the Future Foundation School Sports Ground due to operation of certain leather factory/factories in the vicinity thereof by one Alim Molla. And for the above purpose to commence and prosecute any suit or other legal action or proceedings in relations to the said activities and to accept any such application, affidavit, writ or summons and or other legal process as shall be requisite or expedient.

Kindly note that this letter of authority is valid up to and including 31 March 2026.



MR. RANJAN KUMAR MITTER  
TRUSTEE OF SRI AUROBINDO  
SANJEEVANI TRUST AND  
AUTHORISED SIGNATORY OF  
THE FUTURE FOUNDATION  
SCHOOL TRUST



The Senior Scientist,  
WBPCB  
Public Grievance Cell  
Mani Square  
Block/ Space-8IT  
164/1, Maniktala Main Road  
Kolkata-700 054

32 Amnere - P-2  
Sri Aurobindo Sanjeevani Trust

Sub: Complaint regarding foul smell coming from neighbouring Leather Processing Unit

Dear Sir,

We would like to draw your kind attention a pressing concern regarding the unbearable and foul odour which is very unpleasant when this odious odour of decaying animal hide with a mixture of chemicals emanating from a leather processing unit located at our neighbouring area at Dhapdhopi 1 Panchayet, Baruipur, South 24 Parganas, beside 'Diamond Brick Kiln'. This foul smell is not only nuisance but also a serious health concern and is significantly impinging the quality of life of the residents of Aumorto.

Aumorto which is established in the year 2018 as retirement community for active seniors in Baruipur, Uttarbhag. It is an initiative of Sri Aurobindo Institute of Culture blessed by the ideals of Sri Aurobindo and The Mother. There are more than 70 members including our support and administrative staff are living in the lap of the nature peacefully and comfortably.

As such we feel that this problem needs to be addressed immediately and we sincerely seek your intervention.

We would request you to look into the matter and resolve the matter urgently.

Thanking you in advance for your kind cooperation.

Yours sincerely,

For Sri Aurobindo Sanjeevani Trust

Secretary Operations  
Mr. Rajib Kundu

City Office : 3, Regent Park, Lakshmi's House, Kolkata - 700 040, Tel : 2471 2612, 2481 1557  
Site Address : Village. Brindakhali. P.O. - Ramnagar, Baruipur, 24 Parganas (South), WB-743387, India

*The Future Foundation School*

May 02, 2025

To,

The Senior Scientist,

WBPCB

Public Grievance Cell,

Mani Square

Block/ Space – 8IT

164/1, Maniktala Main Road

Kolkata - 700054

**Sub: Serious Health Hazard caused by (assumed) Leather Factory/Factories near the Sports Unit of The Future Foundation School**

Dear Sir,

We on behalf of the **The Future Foundation School**, ranked #2 in West Bengal by Education World would seek your help on a perilous situation which requires immediate action.

We would like to bring to your attention that **three unnamed (assumed) leather factory/factories** located in Dhapdhapi 2 Panchayat have been opened in the vicinity of our Sports Ground of The Future Foundation School visited by our students regularly for practice sessions.

- 400 students of The Future Foundation School come to play here per week on a regular basis.
- 850 students visit us every year from West Bengal and North East areas under the regional fixture of Council of Indian School Certificate Examinations.
- 60 underprivileged students come here to study regularly from areas like Khutiberia, Himchi, Dumdoma etc.

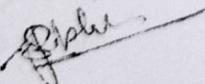
All of the above are deeply afflicted by the **FOUL ODOUR** emitted by the ongoing activities in the (assumed) leather factory/factories.

We are currently receiving a lot of complaints and concerns from our students (and their parents), teachers etc. regarding their health and hygiene issues and acute discomfort. Therefore, we feel that this issue needs your immediate attention as it is greatly hurting the stakeholders of our institution, blessed by the ideals of The Mother and Sri Aurobindo.

We would kindly request you to look into the matter urgently and **stop this nuisance** as early as possible leading to complete resolution.

Thanking you for your kind cooperation.

Sincerely,



SP Mishra

3 Regent Park, Kolkata 700 040 • E-mail : [ffs@saic.org](mailto:ffs@saic.org)  
 Head of Department – Physical Education • Phone : 8336069406 / 8336069408  
 website : <https://sriaurabindoschools.org/ffs>



# Sri Aurobindo Sanjeevani Trust

To,  
 The Senior Scientist,  
 WBPCB  
 Public Grievance Cell,  
 Mani Square  
 Block/ Space – 8IT  
 164/1, Maniktala Main Road  
 Kolkata - 700054

May 02, 2025

**Sub: Update on complaint from Sri Aurobindo Sanjeevani Trust**

Dear Sir,

We would like to bring to your immediate attention that **three unnamed (assumed) leather factory/factories** (Dhaphdhabi 2 Panchayat) have been recently opened (two more than before) in the vicinity of Aumorto. This had a serious negative impact on about **70 senior residents** living at Aumorto who are deeply afflicted by the **FOUL ODOUR** emitted by the ongoing activities in the leather factory/factories. Our operations therefore as you may feel involve **many old people (some as old as 93 years)** are seriously impaired.

We are currently receiving a lot of complaints and concerns from our residents, visitors, administrative staff and support staff. Moreover, these assumed leather factories do not comply to any pollution control norms. The released dust/unknown chemical particles continue to impact the health of our residents, staff, and local people living in this area along with our guests and visitors occasionally visiting Aumorto leading them to acute discomfort. The air quality has deteriorated significantly posing **severe health issues that we cannot ignore anymore.**

We strongly feel that this issue needs your immediate attention as it is greatly hurting the stakeholders of our institution, blessed by the ideals of The Mother and Sri Aurobindo.

We would kindly request you to look into the matter urgently and **stop this nuisance** as early as possible leading to a complete resolution.

Thanking you for your kind cooperation.

Sincerely,

Rajib Kundu

Secretary, Operations

*Rajib Kundu*  
5.5.25



*Sri Aurobindo Institute of Culture*

May 02, 2025

To,  
District Magistrate  
South 24 Parganas

**Sub: Serious Health Hazard caused by (assumed) Leather Factory/Factories near "Aumorto" – A Senior Living Facility**

Dear Sir,

We on behalf of "Aumorto" - A Reputed Senior Living Facility located near Uttarbhag would seek your help on a perilous situation primarily impacting our elderly people who deserve to live in an environment that is not stressful.

Aumorto is one of the best senior living facilities around Kolkata which was established in 2018 by the Sri Aurobindo Institute of Culture. It is a hub for retired and elderly members living in perfect harmony with nature. Our residents have moved here from within and outside India coming from diverse fields of expertise and have been a part of top tier multinational companies, research institutes and corporations etc. Our residents are exposed to premium health care facilities from Super speciality Health Care Providers and top-tier Resident Doctors.

We would like to bring to your immediate attention that three unnamed (assumed) leather factory/factories (Dhapdhapi 2 Panchayat) have been recently opened in the vicinity of Aumorto. This had a serious negative impact on about 70 senior residents living at Aumorto who are deeply afflicted by the FOUL ODOUR emitted by the ongoing activities in the leather factory/factories. Our operations therefore as you may feel involve many old people (some as old as 93 years) are seriously impaired.

We are currently receiving a lot of complaints and concerns from our residents, visitors, administrative staff and support staff. Moreover, these assumed leather factories do not comply to any pollution control norms. The released dust/unknown chemical particles continue to impact the health of our residents, staff, and local people living in this area along with our guests and visitors occasionally visiting Aumorto leading them to acute discomfort. The air quality has deteriorated significantly posing **severe health issues that we cannot ignore anymore.**

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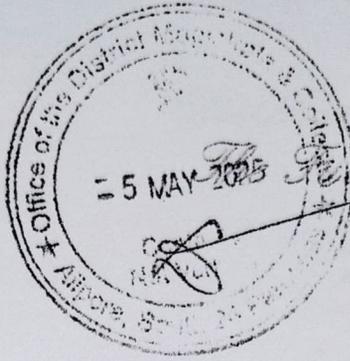
Thanking you for your kind cooperation.

Sincerely,

Rajib Kundu

Secretary, Sri Aurobindo Institute of Culture

3 Regent Park, Kolkata 700 048 • Telephone: 2477 2477 • Fax: 2477 2477



To,  
District Magistrate,  
South 24 Parganas

May 02, 2025

**Sub: Serious Health Hazard caused by (assumed) Leather Factory/Factories near the Sports Unit of The Future Foundation School**

Dear Sir,

We on behalf of the The Future Foundation School, ranked #2 in West Bengal by Education World would seek your help on a perilous situation which requires immediate action.

We would like to bring to your attention that **three unnamed (assumed) leather factory/factories** located in Dhapdhapi 2 Panchayat have been opened in the vicinity of our Sports Ground of The Future Foundation School visited by our students regularly for practice sessions.

- 400 students of The Future Foundation School come to play here per week on a regular basis.
- 850 students visit us every year from West Bengal and North East areas under the regional fixture of Council of Indian School Certificate Examinations.
- 60 underprivileged students come here to study regularly from areas like Khutiberia, Himchi, Dumdoma etc.

All of the above are deeply afflicted by the **FOUL ODOUR** emitted by the ongoing activities in the (assumed) leather factory/factories.

We are currently receiving a lot of complaints and concerns from our students (and their parents), teachers etc. regarding their health and hygiene issues and acute discomfort.

Therefore, we feel that this issue needs your immediate attention as it is greatly hurting the stakeholders of our institution, blessed by the ideals of The Mother and Sri Aurobindo.

We would kindly request you to look into the matter urgently and **stop this nuisance** as early as possible leading to complete resolution.

Thanking you for your kind cooperation.

Sincerely,

SP Mishra

Head of Department – Physical Education



*Sri Aurobindo Institute of Culture*

To,

Superintendent of Police

South 24 Parganas

May 02, 2025

*[Handwritten signature]*  
05/05/25

**Sub: Serious Health Hazard caused by (assumed) Leather Factory/Factories near "Aumorto" – A Senior Living Facility**

Dear Sir,

We on behalf of "Aumorto" - A Reputed Senior Living Facility located near Uttarbhag would seek your help on a perilous situation primarily impacting our elderly people who deserve to live in an environment that is not stressful.

Aumorto is one of the best senior living facilities around Kolkata which was established in 2018 by the Sri Aurobindo Institute of Culture. It is a hub for retired and elderly members living in perfect harmony with nature. Our residents have moved here from within and outside India coming from diverse fields of expertise and have been a part of top tier multinational companies, research institutes and corporations etc. Our residents are exposed to premium health care facilities from Super speciality Health Care Providers and top-tier Resident Doctors.

We would like to bring to your immediate attention that **three unnamd (assumed) leather factory/factories** (Dhapdhabi 2 Panchayat) have been recently opened in the vicinity of Aumorto. This had a serious negative impact on about 70 senior residents living at Aumorto who are deeply afflicted by the **FOUL ODOUR** emitted by the ongoing activities in the leather factory/factories. Our operations therefore as you may feel involve **many old people (some as old as 93 years)** are seriously impaired.

We are currently receiving a lot of complaints and concerns from our residents, visitors, administrative staff and support staff. Moreover, these assumed leather factories do not comply to any pollution control norms. The released **dust/unknown chemical particles** continue to impact the health of our residents, staff, and local people living in this area along with our guests and visitors occasionally visiting Aumorto leading them to acute discomfort. The air quality has deteriorated significantly posing **severe health issues that we cannot ignore anymore.**

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We would kindly request you to look into the matter urgently and **stop this nuisance** as early as possible leading to a complete resolution.

Thanking you for your kind cooperation.

Sincerely,

*[Handwritten signature of Rajib Kundu]*

Rajib Kundu

Secretary, Operations

*The Future Foundation School*

To,  
 Superintendent of Police,  
 South 24 Parganas,

May 02, 2025

**Sub: Serious Health Hazard caused by (assumed) Leather Factory/Factories near the Sports Unit of The Future Foundation School**

Dear Sir,

We on behalf of the **The Future Foundation School, ranked #2 in West Bengal by Education World** would seek your help on a perilous situation which requires immediate action.

We would like to bring to your attention that **three unnamed (assumed) leather factory/factories** located in Dhaphdapi 2 Panchayat have been opened in the vicinity of our Sports Ground of The Future Foundation School visited by our students regularly for practice sessions.

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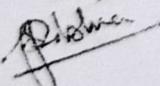
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Thanking you for your kind cooperation.

Sincerely,

  
 SP Mishra

Head of Department – Physical Education



39

*Sri Aurobindo Institute of Culture*

To,

May 06, 2025

**The Inspector In Charge****Baruipur Police Station****South 24 Parganas****Sub: Serious Health Hazard caused by (assumed) Leather Factory/Factories near "Aumorto" – A Senior Living Facility**

Dear Sir,

We on behalf of "Aumorto" - A Reputed Senior Living Facility located near Uttarbhag would seek your help on a perilous situation primarily impacting our elderly people who deserve to live in an environment that is not stressful.

Aumorto is one of the best senior living facilities around Kolkata which was established in 2018 by the Sri Aurobindo Institute of Culture. It is a hub for retired and elderly members living in perfect harmony with nature. Our residents have moved here from within and outside India coming from diverse fields of expertise and have been a part of top tier multinational companies, research institutes and corporations etc. Our residents are exposed to premium health care facilities from Super speciality Health Care Providers and top-tier Resident Doctors.

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We would kindly request you to look into the matter urgently and stop this nuisance as early as possible leading to a complete resolution.

Thanking you for your kind cooperation.

Sincerely,

Rajib Kundu

Secretary, Operations

# +91-7003359063 / +91-9830829955

RECEIVED  
06.05.25

40

*The Future Foundation School*

To,

May 06, 2025

The Inspector In Charge

Baruipur Police Station

South 24 Parganas,

**Sub: Serious Health Hazard caused by (assumed) Leather Factory/Factories near the Sports Unit of The Future Foundation School**

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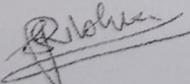
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We would kindly request you to look into the matter urgently and stop this nuisance as early as possible leading to complete resolution.

Thanking you for your kind cooperation.

Sincerely,

  
SP Mishra

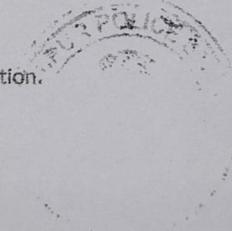
Head of Department – Physical Education

# +91-9433770970

3 Regent Park, Kolkata 700 040 • E-mail : [iffs@saioc.org](mailto:iffs@saioc.org)

Telephone : 8336069406 / 8336069408

website : <https://sriiaurobindoschools.org/iffs>



*Sp Mishra* 06.05.25

RECEIVED  
Contents Not Verified



91

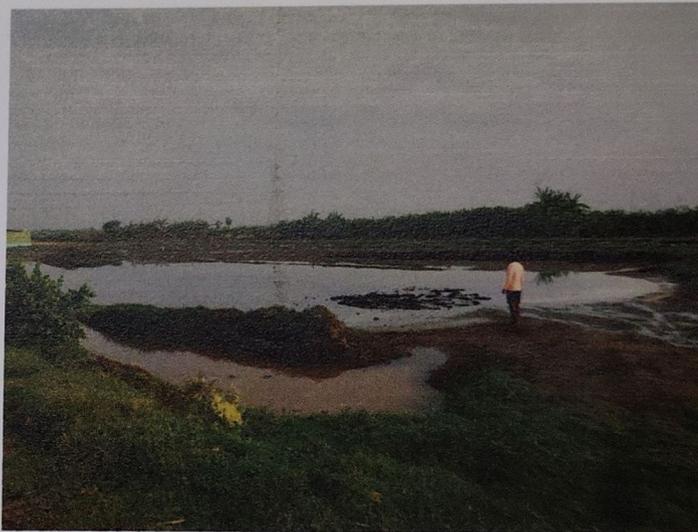
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## Old Site



42

# Old Site



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## About to be Operational Site



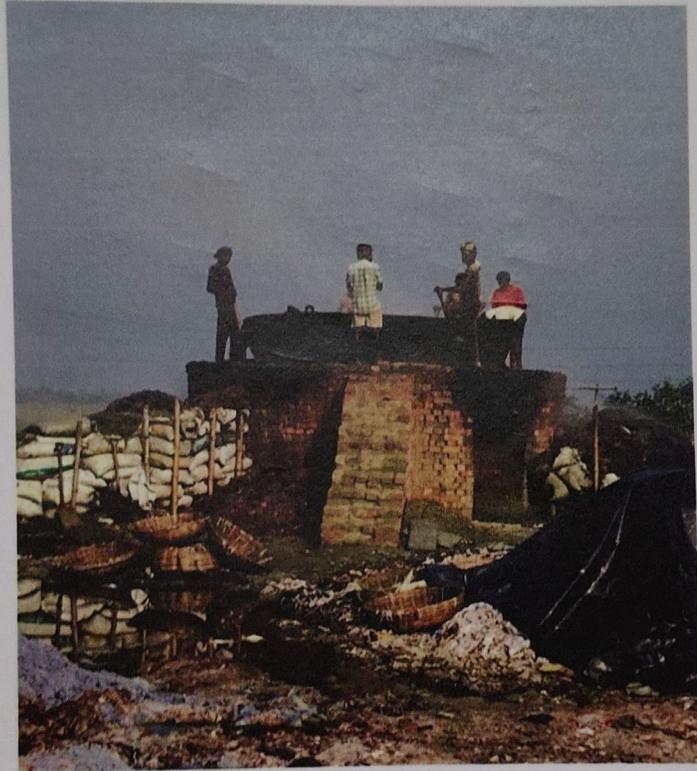
49

# Operational Site



45

## Operational Site



Signature

### VAKALATNAMA

In the Hon<sup>ble</sup> National Green Tribunal, Bid 2, Kolkata  
At Kolkata.

Suit Case No. PA of 20 25

<u>Rangan Kumar Mitter</u>	_____	Plaintiff
	_____	Applicant
	_____	Appellant
-Versus -		
<u>West Bengal Pollution Control Board</u>	_____	Defendant
<u>and ors.</u>	_____	Opp. Party
	_____	Respondent

KNOW ALL MEN by these that I/We  
Rangan Kumar Mitter  
do hereby in my/our name and my/our behalf constitute and appoint Sri  
INDRADIP GHOSH  
true and lawfull pleader/Advocate & attorney to appear and act for me/us in the matter  
noted above to file suit written statement conduct suit appeal from original suit order  
etc. and for that purpose to do all acts and thinks, whatsoever in that connection including  
compromise of the above matter depositing in or withdrawing money from filling or  
taking our of appear, document and payment order from Court referring matter in dispute  
between the parties here to arbitration released from attachment filling execution or  
miscellaneous cases and other petitions belding at execution sale, obtaining payment  
from us out of court withdrawing custody and other fees and doing on my/our behalf  
such other acts in the above matters as are  
necessary and proper  
I/We hereby agreeing  
to ratify and confirm all acts so done by the said Advocate or attorneys as my/our own  
acts and as if done by my/us to all intents and purposes.

Date. 01/08/2025

#### ADVOCATE

Email:- ghoshindradip506@gmail.com  
(M):- 961143100  
Enroll:- NB/1780/2010

INDRADIP GHOSH  
ADVOCATE  
ADDAJ COURT, CAL  
Residential and office address of  
89 Kali Bazar Chakraborty  
Street, Kol. 700003

AMARAVATI

Received the vaka latnama  
from the executive within  
named subjected and  
accepted

I. du Jap  
Ahu  
Sh

04/08/2025

04/08/2025

**BEFORE THE HONBLE NATIONAL  
GREEN TRIBUNAL, EASTERN ZONE  
BENCH, AT KOLKATA**

**MEMORANDUM OF APPLICATION**

(Under section 18(1) read with section  
14 and 15 of the National Green  
Tribunal Act, 2010)

Original Application No. \_\_\_\_\_ of 2025

**IN THE MATTER OF:**

RANJAN KUMAR MITTER TRUSTEE OF  
SRI AUROBINDO SANJEEVANI TRUST  
AND THE FUTURE FOUNDATION SCHOOL

..... Applicant

**-Versus-**

West Bengal Pollution Control Board &  
Ors.

..... Respondents.

**ORIGINAL APPLICATION**

Indradeep Ghosh,  
Advocate,  
High Court, Calcutta,  
8, K.P.C. Street, Kolkata- 700003.  
[ghoshindradeep506@gmail.com](mailto:ghoshindradeep506@gmail.com)  
M- 7003321437.

